

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA 507 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCEING BEFORE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2021**

Name of the Company: Ritesh M Jain (HUF)
V/s
Jagadishchandra B Mistri IRP For Sona Alloys Pvt
Ltd

Section 60(5) of the Insolvency and Bankruptcy Code r.w Rule 11 of
NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Learned Sr. Counsel, Ms. Lakshmi Iyengar along with Learned Counsel Mr. Karan Sanghani appeared on behalf of the applicant. Learned Counsel Mr. Shashvata U. Shukla appeared on behalf of the RP.

Since the matter is still pending for consideration of Hon'ble NCLAT, this matter stands adjourned.

Matter to appear for further consideration on 19.07.2021

-sel-

**(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)**

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 9th day of June 2021